

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 113 of 2012 in
D.F.R. No. 1504 of 2011**

Dated : 21st March, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

BSES Rajdhani Power Ltd.

... Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors.

.....Respondent(s)

Counsel for the Appellant(s): Mr. Amit Kapur
Mr. Nikhil Sharma

ORDER

It is pointed out that in respect of the very same issue, a Writ Petition has been filed and the same is pending before the High Court from 2010 onwards. On this ground, the learned counsel for the Applicant seeks permission of this Court to withdraw the Application and the Appeal.

Permission is granted. Accordingly, the application is dismissed. Consequently, the Appeal is also dismissed.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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